

FORM NO. 21  
(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - HYDERABAD BENCH : HYDERABAD

OA / PA / CP / MA / PT ..... 1236 ..... of 1997

..... B. Doodram Singh ..... Applicant(s)

Versus

..... The Registrar AD. R. A. & C. V. M. .... Respondent(s)

See back 2 sides

INDEX SHEET

Serial No.	Description of Documents	Pages
Docket Orders	-	
Interim Orders	-	
Orders in MA (s)	-	
Orders in (Final Orders)	229.87	23 to 26

Certified that the file is complete  
in all respects.

  
Signature of  
Dealing Hand  
(In Record Section)

Signature of S.O.

Part. III and II  
Dated

P. Siva  
16/3/11

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

O.A. No.

1236

of 1997.

B. Doodram Singh.

Applicants(s).

VERSUS.

The Registrar, ADIN, sick village, Hyderabad

20th

(Respondents).

Date	Office Note	ORDER
<u>22.9.97</u>	<p>C.A. is disposed of without directions. No costs. Issue separate order.</p> <p>Dr MBSJP K(J) <u>SSS</u></p>	<p><u>DRRAN</u> A(A)</p>

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SEI CHHYDERABAD.

ORIG.  
ORIGINAL APPLICATION NO. 1236 OF 1997.

B. Doodram Singh

(Applicants(s))

VERSUS

Union of India, Repd. By.

The Registrar, AD RIN, Srich Village

Seelbagh & 203

Respondents(s)(s)

The Application has been Submitted to the Tribunal by Shri  
Shri K. G. K. Murty Advocate/Party-  
in person Under Section 19 of the Administrative Tribunal  
Act. 1935 and the same has been scrutinised with reference to  
the points mentioned in the check list in the light of the  
provisions in the administrative tribunal(procedure) Rules  
1987.

The application is in order and may be listed for Admission

No. 12-9-97

Scrutiny Asstt. 1997/9

Anurag  
DEPUTY REGISTRAR(JUDL).

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3011(9)

Report in the Scrutiny of Application.

Presented by Sa. K G K Murty Adv Date of presentation.  
17.9.97

Applicant(s) B. Doodhani Santry

Respondent(s) The Registrar, ADRIN, Secunderabad, see page 32

Nature of grievance Registration

No. of Applicants 1 No. of Respondents 3

CLASSIFICATION.

Subject Registration of No. 1 Department of Space (No) 44

1. Is the application in the proper form, (three complete sets in paper books form in the two compilations). Yes
2. Whether name description and address of all the parties been furnished in the cause title. Yes
3. (a) Has the application been fully signed and verified. Yes  
(b) Has the copies been duly signed. Yes  
(c) Have sufficient number of copies of the application been filed. Yes
4. Whether all the necessary parties are impleaded. Yes
5. Whether English translation of documents in a language, other than English or Hindi been filed. Yes
6. Is the application on time, (see section 21) Yes
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. Yes
8. Is the application maintainability. (u/s 2, 14, 18, or U/R. & Etc.,) Yes
9. Is the application accompanied, duly attested legible copy been filed. as informed order pl

10. Is the application accompanied IPO/OD, for Rs.50/-.
11. Have Legible copies of the annexure duly attested, been filed.
12. Has the applicant exhausted all available remedies.
13. Has the Index of documents been filed and pagination done properly.
14. Has the declaration as a required by item No. 7 of Form, I been made.
15. Have required number of envelops (file six) bearing full addresses of the respondents been filed.
16. (a) Whether the relief sought form arise out of single cause of action.  
(b) Whether any interim relief is prayed for.
17. In case an Ma for condonation of delay in filed, it supported b an affidavit of the applicant.
18. Whether t is cause been heard by a single bench.
19. Any other points.
20. Result of the scrutiny with initial of the scrutiny clerk.

Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

May be numbered pl.

CENTRAL ADMINISTRATIVE TRIBUNAL (YODERBAD BENCH): HYDERABAD

I N D E X S

0...100.

1236

of 1997.

CASE FILE B. D. Singh

V A R I O U S

To Register, ADDN, Subodh 20th

SL.NO.	Description of Documents	Page No.
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4.	Objection Sheet	
5.	Spore Copies 3. (Three),	
6.	Covers 3. A	

to deduct, the respondents to guarantee the services & in applicant in the existing nearly with all consequential benefits etc.

3

Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITION BENCH, AT HYDERABAD.

O.A.No. 1236 of 97.

Registration No. 44

Between:-

B.Doodram Singh.

आधारण/GENERAL

Applicant.

And

The Registrar, ADRIN, Sick village,  
Akbar road, Tadbund, Secunderabad & ors.

... Respondents.

CHRONOLOGICAL EVENTS.

Dates	Description	Page No.
13.9.1989 and	2nd respondent issued proceedings dt. 13.9.1989 wherein he was informd that, he has been selected as Tradesman 'B' (Civil) Work Charged and offered appointment to the applicant. Applicant joined as	3
25.9.1989.	Tradesman 'B' (Civil) at Sriharikota on 25.9.1989.	
28.2.1990.	Applicant initial appointment was upto 28.2.1990.	4
30.12.1991	Administrative Officer-I issued some guidelines in precds. dt. 30.12.1991.	5
August 1997	Govt. of India, Dept. of Space sanctioned one post of Tradesman 'B' (Civil) in the month of August 1997.	5&6.

Received  
Dated 15.9.1997  
R.N.R. Derry  
A.M.



Hyderabad,

Pat  
(Applicant)

Dt. 15.9.1997.

COUNSEL FOR ~~THE~~ APPLICANT.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH:

AT HYDERABAD.

O.A.No. 1236 of 97.

Between:-

B.Doodram Singh. .. Applicant.

And

The Registrar, ADRIN, Sick village,  
Akbar Road, Tadbund, Secunderabad & ors. .. Respondents.

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COUNSEL FOR THE APPLICANT.

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(FORM I)

(SEE RULE 4)

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE  
TRIBUNALS ACT, 1985.

FOR USE IN TRIBUNAL'S OFFICE:

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Date of filing : .....

Date of receipt by post : .....

Registration No. : .....

Signature

Registrar

-----

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH ::  
AT HYDERABAD.

O.A.No. 1236 of 97

Between:-

B. Doodram Singh,  
S/o. B. Man Singh,  
Aged about 32 years,  
working as Tradesman 'B'(Civil),  
Department of Space,  
Civil Engineering Division,  
Hyderabad.

.. Applicant.

And

1. The Registrar,  
ADRIN, Sick village,  
Akbar Road, Tadbund,  
Secunderabad.
2. Construction Engineer,  
CMU, ADRIN-263,  
Akbar Road, Tadbund,  
Sick Village, Secunderabad.
3. The Chief Engineer, CED. Headquarters,  
Department of Space, Antariksha Bhavan,  
B.H.E.L.Road, Bangalore. .. Respondents.

**DETAILS OF APPLICATION :-**

**1. Particulars of the applicant :-**

- i. Name of the applicant :- B. Doodram Singh.
- ii.. Name of the father :- B. Man Singh.
- iii. Designation and office in which employed. :- Tradesman 'B' (Civil), Department of Space, Civil Engineering Division Hyderabad.
- iv. Office address :- Department of Space, Civil Engineering Division, Hyderabad.
- v. Address for service : M/S. K.G. KRISHNA MOORTHY & SURENDRA DESAI, 16-2-147/55/C, ANANDNAGAR, NEW MALLPET, HYDERABAD-36.

**2. Particulars of the Respondents :-**

- i) The Registrar, ADRIN, Sick village, Akbar Road, Tadbund, Secunderabad.
- ii) Construction Engineer, CMU, ADRIN-263, Akbar Road, Tadbund, Sick village, Secunderabad.
- iii) The Chief Engineer, CED. Headquarters, Department of Space, Antariksha Bhavan, B.H.E.L., Road, Bangalore.

The addresses for services of all notices, processes and summons etc., on the above named respondents are same as mentioned above.

**3. Particulars of the order against which this application is made :-**

The Respondents not regularising the service of the Applicant as Tradesman 'B' (Civil) in the existing

vacancy as illegal, improper, unjust, arbitrary and contrary to ~~is~~ the Circular No.3/2(1)/90-CED(H) dated 30.12.1991 and hence the applicant filing present O.A., for redressal.

**4. Jurisdiction of the Tribunal :-**

The applicant declares that the subject matter against which he seek redressal is within the jurisdiction of the Tribunal under section 14(1) of Central Administrative Tribunals Act, 1985 and as the respondents' organisation is situated within the state of Andhra Pradesh.

**5. Limitation :-**

The applicant declares that this application is filed within the period of limitation as prescribed under section 21 of the Administrative Tribunals Act 1985.

**6. Brief facts of the case:-**

It is submitted that the Applicant herein passed S.S.C., and obtained I.T.I. Draughtsman(Civil). Thus he is fully qualified ~~and~~ to hold the post of Tradesman 'B' (Civil). The applicant herein belongs to Scheduled Tribes. He got registered his ~~name~~ Technical qualification in the Employment Exchange at Bellampally, Adilabad District.

b) While the matter stood thus the respondent notified certain post of Tradesman 'B'(Civil) to the

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Employment Exchange, Bellampally and requested him to sponsor the eligible candidates for appointment as Tradesman 'B'(Civil). In pursuant to the requisition made by the respondents department, the Employment Exchange, Bellampally sponsored the name of the applicant along with several others. The respondents subjected the applicant herein for written and oral examination and the 2nd respondent issued proceedings No. No.CED/CNE/Admn./3(II)/89/5572 dt. 13.9.1989 wherein he was informed that, he has been selected as Tradesman 'B' (Civil) Work Charged and offered appointment in the scale of pay Rs.1150-25-1500. In pursuant to the said offer of appointment the applicant herein joined as Tradesman 'B'(Civil) at Sriharikota on 25.9.1989. His initial appointment was upto 28.2.1990 and the same has been extended time to time and he is being continued in the department without any brake of service even till to-date. Thus the applicant herein continued more than 5 years in the work charged establishment. The applicant herein is getting his regular time scales along with his periodical increments right from the beginning, but his services were not regularised in the said post, though he completed 8 years of service.

c) It is relevant to submit that one Sri R.Gajender-Reddy and Sri N. Subbaramaiah were also got appointed as Tradesman 'B' in the work charged establishment along with the applicant herein. It is submitted that both the above individuals were got absorbed in the permanent posts as Tradesman 'B' (Civil) and (Electrical) respectively. Though the applicant herein belongs to Scheduled Tribes Community and

entitled for absorption much earlier to them, but the same has not been done by the respondents. Thus the action of the respondents would amounts to arbitrary and violative of articles 14 and 16 of the constitution of India. The respondents herein are not at all following the rule of reservation in permanent absorption of the work charged. The applicant being threaten with discontinuation allthrough as he did not got absorption in the permanent post. The action of the respondents is highly illegal, improper, unjust and contrary to several Supreme Court judgments.

d) It is submitted that the applicant herein learnt that the Administrative Officer-I issued some guide lines in proceedings No: 3/2(1)/90-CED(H), dated 30.12.1991 wherein it is stated that the existing work charged employees will not be retrenched and the existing work charged personnel will be regularised as and when vacancies arises based on D.O.S. Orders on the subject issued in December, 1984 subject to subjecting the individuals to the Departmental Promotion Committee and on their regularisation inter-se-seniority shall be maintained in their respective trades in which they are absorb. As per the above guidelines, the applicant is entitled for regularisation, but the same has not been done so far.

e) While the matter stood thus the Government of India, Department of Space, sanctioned one permanent post of Tradesman 'B'(Civil) in the month

of August, 1997. It is submitted that as per the guide lines issued by the 3rd respondent herein, the applicant herein who is senior and working in the work charge for the last 8 years should be absorbed instead the respondents are now trying to fill-up the post, by way of recruitment by transfer ignoring the claims of the applicant herein. Infact the respondents conducted written and oral tests recently among the work charged but nobody was selected, but the post is still vacant. The applicant recently learnt that the respondents herein are again trying to fill-up the said vacancy again by conducting written and oral tests among the work charged. If this is allowed, the applicant will be put to irreperable loss and failure of justice will also occasion.

f) It is submitted that as per the guide lines of the respondents dated 30.12.1991 & no more work charge employee shall be employed, but ignoring the above guide lines, the respondents recruited several work charged employees bye-passing the above guidelines, the work charged employees recruited subsequent to the guidelines dated 30.12.1991 are all juniors to the applicant. The procedure now adopted by the respondents herein to fill up the regular vacancy of Tradesman & 'B' (Civil) is contrary to the guidelines dated 30.12.1991. As stated supra no written or oral test is contemplated <sup>under</sup> guidelines dt.30.12.1991. It is submitted that the applicant's eligibility has been already assessed and he was subjected to the regular process of recruitment and again re-assessing his eligibility for the very same post along with his

juniors is very bad. It is submitted that the applicant herein became over aged to seek employment and his name has been already removed from the employment rolls long back. As the applicant is working in this department as his name was already removed from the employment exchange, he would not get any other opportunities. Having continued him for 8 long years the respondents department cannot escape from the responsibility of regularising his services in the vacancy now available. If the respondents are allowed to fill-up that vacancy by any other method, the applicant herein will be put to untold hardship and the entire family of the applicant is solely depending on him and if his services were not regularised, not only he but his family members will also put to irreparable loss.

7. Matter not pending in any court :-

The applicant submits that he had not filed any writ petition or proceedings ~~before~~ earlier for the relief sought in the present O.A.,

8. Details of remedies exhausted :-

The applicant further declares that he has no other alternative remedy except to approach this Hon'ble Tribunal for redressal.

9. RELIEF:-

MAIN RELIEF:- For the reasons stated above it is prayed that this Hon'ble Tribunal may be pleased

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to issue an order or direction declaring the action of the respondents in not regularising the services of the applicant as Tradesman 'B'(Civil) in the existing vacancy as illegal, improper, unjust, arbitrary and contrary to Circular No.3/2(1)/90-CED(H) dt.30.12.1991 and further direct the respondents to regularise the services of the applicant as Tradesman 'B'(Civil) in the existing vacancy with all consequential benefits, seniority, promotion etc., and pass such other order or orders as this Hon'ble Tribunal may deem fit and just.

**10. INTERIM RELIEF:-**

Under the above circumstances it is prayed that this Hon'ble Tribunal may be pleased to direct the respondents to continue the applicant as Tradesman 'B' (Civil) and further direct the respondents not to fill-up the existing vacancy of Tradesman 'B'(Civil) pending disposal of the above O.A., and pass such other order or orders as this Hon'ble Tribunal may deem fit and just.

**11. Fees :-**

Particulars of postal order for Rs.50/- in respect of the application fees are as follows :-

No. #12, 690053

for Rs.50/- in favour

of Central Administrative Tribunal, Hyderabad

**12. List of enclosures (duplicate):-**

1. Offer of appointment dt.13.9.1989.

2. Letter of Administrative Officer-I dt.30.12.1991.

3. Office order No.187/94 dt.6.9.1994.
4. Note submitted to Additional Secretary; DOS: dt.25.4.'96
5. Circular dt.3.7.1997.
6. Lr.No.12/6(2)/86-CED(H) dt.6.8.1997.
7. Lr.No.47.8/97 dt.20.8.1997.

COUNSEL FOR APPLICANT.

B  
B  
APPLICANT.

Hyderabad,

Dt. 15.9.1997.

::VERIFICATION::

I, B.Doddram Singh s/o B.Man Singh, Hindu, aged about 32 years, working as Tradesman 'B' (Civil), Department of Space, Civil Engineering Division, Hyderabad, the applicant herein do hereby declare that the facts mentioned in paras 1 and 2 are descriptive particulars and paras 3 to 11 are true to the best of my knowledge, information and belief. As such, verified and signed at Hyderabad on this 15th day of September, 1997.

B  
B  
APPLICANT.

A-1  
-10-

REGD. POST WITH ACK. DUE

GOVERNMENT OF INDIA  
DEPARTMENT OF SPACE  
CIVIL ENGC. DIVISION

NO.CED/CNE/Admin/3(2)/89/ 5572

Sriharikota-524 124,  
Nellore Dist. (A.P)

Dt : 13.9.1989

To  
Sri B.Doodram Singh,  
Work Inspector,  
O/o. the Deputy Executive Engineer,  
(T.W.) Sub-division,  
ECHOA,  
Adilabad District.

→ B.Doodram Singh,  
S/o. Man Singh,  
P.O. Mamidipally,  
Utnoor Tq., Adilabad District.

OFFER OF APPOINTMENT

Dear Sir,

Sub : CED:DOS:SHAR Centre -- Workcharged Establishment - Offer of appointment to the post of Tradesman 'B' (Civil) (W/C) - regarding.

\*\*\*

With reference to the interview you had on 8.9.1989 instant for the above post in this Department, the undersigned is pleased to offer you the post of Tradesman-B(W/C) in a temporary workcharged capacity in Civil Engineering Division, Department of Space, SHAR on initial pay of Rs.1150/- in the scale of pay of Rs.1150-25-1500/- on the following terms and conditions.

a) Your initial pay on the above scale will be fixed at the minimum of the scale as per the rules. In addition you will be admissible to such allowances as are admissible to the employees of the Department of Space, Civil Engg. Division of similar status stationed at the place of posting. The post being on workcharged establishment the appointment will last only as long as your services are required for the work on which you are engaged. This appointment will be upto 28.02.1990 in the first instance.

b) Your initial pay and the scale of pay offered are based on an evaluation of your qualification, experience, performance in the interview etc., and no claim for higher pay or higher grade or premature promotion will be entertained.

Contd....2

*Attac-1  
Advocate*

c) Your appointment is on purely temporary basis and the appointing authority reserves the right for termination of your services forth-with by giving 14 days notice or before the expiry of the stipulated period of notice by making payment to you a sum equivalent to the pay and allowance for the period of notice or un-expired portion there of. If the employee desires to quit the service he has to give 14 days notice to the employer.

d) You will be posted to work at MST Radar Project works, Gadanki, Chittoor District initially but the appointment will carry with it the liability to serve anywhere in India under the control of Department of Space, Civil Engineering Division.

e) You will not be entitled to any T.A. for joining the appointment.

f) You will be required to join the work-man's CPF (GOI) in accordance to the rules in force.

g) You will also be required to take an oath of allegiance to the constitution of India (or make a solemn affirmation to that effect) and also an oath of secrecy in the prescribed form on your reporting for duty.

h) Your appointment will be further subject to your producing at the time of joining duty the following documents.

- i) A declaration in the prescribed form (copy enclosed) regarding your marital status
- ii) Documentary evidence regarding date of birth, nationality, educational qualifications, previous experience etc., (original certificates and certified true copies of such documents)
- iii) A certificate regarding your release from your present employer after resigning from the present job. (In case you are employed now).
- iv) If you are an ex-serviceman, the discharge certificate in original should be produced at the time of joining.
- v) Enclosed attestation form duly filled in along with five copies of your recent passport size Photographs.
  - (i) You will be governed by the terms and conditions of service under the relevant rules and orders in force in Department of Space, Civil Engineering Division from time to time as applicable to the employees on workcharged establishment.

(j) If this offer of appointment is acceptable to you on the aforesaid terms and conditions you are requested to communicate your acceptance on or before **25.9.1989** to this office and report for duty to the Construction Engineer, Civil Engineering Division, Department of Space, Sriharikota-524 124, Nellore District, A.P. on or before **03.10.1989** (normally Saturdays and Sundays are observed as holidays).

(k) If you fail to convey the acceptance of this offer or after acceptance if you fail to report for duty by the date mentioned above, the offer of appointment will automatically be treated as cancelled.

Yours faithfully,



CONSTRUCTION ENGINEER

Accepted.

✓  
Addl. 

GOVERNMENT OF INDIA  
DEPARTMENT OF SPACE  
CIVIL ENGG.DIVISION

A-2  
-13-

Bangalore - 94,

No. 3/2(1) 70-CED(H)

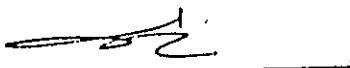
December 30, 1991

Sub: Workcharged employees in CED - reg.

The following decisions taken by the Department regarding recruitment/regularisation of Workcharged employees are communicated to you for information and necessary action.

1. The existing Workcharged employees will not be retrenched.
2. No more Workcharged employees shall be employed.
3. Existing Workcharged personnel will be regularised as and when vacancy arises based on DOS Orders on the subject issued in December 1984.
4. During the process of regularisation, the Workcharged staff shall have to pass through DPC subject to fitness (i.e. Confidential Reports)
5. On regularisation inter-se seniority shall be maintained in the respective trades in which they are absorbed.

This issues with the approval of Chief Engineer.

  
(V. KUNHIRAMAN)  
ADMINISTRATIVE OFFICER -I

The Construction Engineer,  
CED DOS  
Bangalore / Thumba / SHAR / Ahmedabad / NRSA.  
Hyderabad.

Copy to:

Chief Engineer, CED - for information.  
JCM File - Departmental council.  
ADO II, CED Hq., - for information.

Added  
✓  
Advocate,

A-3  
-14-

ADVANCED DATA PROCESSING RESEARCH INSTITUTE  
(ADRIN)

CONSTRUCTION & MAINTENANCE UNIT

A/17/94

September 6, 1994

OFFICE ORDER NO.187/94

Consequent upon the transfer from CMU, NRSA, Hyderabad vide Office Order No.NRSA/CMU/2189/E dt 20-08-94 and subsequent relief with effect from the afternoon of 21st August '94 vide Office Order No.761/94 dt 01-09-94, the following personnel under workcharged establishment have reported for duty in CMU, ADRIN on the forenoon of 22nd August, 1994.

S1. No.	Name of the Employee	Designation	Staff Code No. allotted
1.	Shri N. Subbaramaiah	Tradesman 'B' (w/c)	9001
2.	Shri B. Doodram Singh	Tradesman 'B' (w/c)	9002
3.	Shri R. Gajendra Reddy	Tradesman 'B' (w/c)	9003

  
for CONSTRUCTION ENGINEER  
CMU, ADRIN

To

Shri N. Subbaramaiah, Tradesman 'B' (w/c), S.C.No.9001  
Shri B. Doodram Singh, Tradesman 'B' (w/c), S.C.No.9002  
Shri R. Gajendra Reddy, Tradesman 'B' (w/c), S.C.No.9003

Copy to

1. Accounts Officer-II, ADRIN
2. Admin. Officer-I, NRSA, Hyderabad
3. Pay & Accounts Officer-II, DOS, Bangalore
4. Admin Officer-II, CED, DOS, Bangalore
5. Section Officer, O/o JS, DOS, Bangalore
6. Office Order File
7. Case File
8. Personal File
9. Master File

*Refiled*   
*Advocate*

A-4  
-15-

19

CIVIL ENGINEERING DIVISION  
Headquarters

\*\*\*

No.1/2(4)-CED(H)

April 25, 1996

Note submitted to the Additional Secretary, DOS:

Sub: Absorption of Work-Charged employees working in CED, NRSA.

\*\*\*

Additional Secretary DOS, may kindly recall the discussions held during the recent JCM Agenda Committee meeting regarding absorption of Work-Charged employees working in CED. We have total 42 Work-Charged employees working in different catagories and in different Centers. Out of these, 40 employees are working in different centers and 2 are working in ADRIN, Hyderabad.

It is understood that ADRIN has vacancies for absorbing these 2 workcharged employees in ADRIN for which they have sought the permission of DOS for filling up of the vacancies. A representation received by one of the Work-Charged employees Shri N. Subramaiah, Work charged Tradesman 'B' (Electrical) ADRIN, Hyderabad dtd. 24.05.96 is enclosed. The other Work charged employee working in ADRIN, Hyderabad is Shri Doodran Singh, Tradesman 'B' and both of them are working from 25.5.89.

It is requested that Additional Secretary DOS, may please consider DOS approval to ADRIN for filling up of atleast two vacant posts in ADRIN by which two work charged Tradesmen can be regularised as per norms on the subject.

25/4/96  
ADMN.OFFICER-H

CHIEF ENGINEER

25/4/96

ADDITIONAL SECRETARY, DOS

Att'd ✓  
Adv. Cal

A-5  
-16-  
20

GOVERNMENT OF INDIA  
DEPARTMENT OF SPACE  
ADVANCED DATA PROCESSING RESEARCH INSTITUTE  
(ADRIN)

203, AKBAR ROAD  
TARBUND,  
MANOVIKASNAGAR POST  
SECUNDERABAD 500 009

No.A.47.8/97

July 03, 1997

CIRCULAR

ADRIN, Secunderabad have the following vacancy to be filled in immediately.

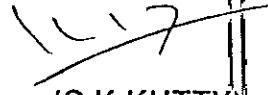
Name of Post : Tradesman 'B'

Scale Pay : Rs.1150-25-1500

Educational Qualifications : SSC/SSLC/Matric and ITI in Civil

Desirable :

Willing and eligible workcharged employees of DOS/CED units may submit their applications alongwith bio data through proper channel, so as to reach the undersigned by 31st July, 1997 latest. Those who are in a position to move immediately to Secunderabad in the event of selection NEED ONLY to apply.

  
(C K KUTTY)  
ADMINISTRATIVE OFFICER II

To  
All DOS/CED Units

*Abd*



*Advocate*

A-6  
-17- P.P

Copies to all  
concerned of  
this  
03/09/97

97 12:20 91-080-3411274

CED HQ ADMIN BLORE

FAKE 01

Government of India  
Department of Space  
Civil Engineering Division  
(Headquarters)

No. 12/6(2)/86-CED(H)

August 6, 1997

Sub: Extension of services of work charged  
employed at NRSA - reg.

####

Please refer to your letter No.NRSA/CU/2189/6 dated 7.7.97 on the above subject. Approval of Chief Engineer is hereby conveyed for extension of services of workcharged Tradesman Sri Doodram Singh, Tradesman 'B' (Civil) and Sri N. Subbaramaih, Tradesman 'B' (Electrical) for a further period of 2 months from 31.8.97 i.e. up to 31.10.1997.

  
(M.M. ARIEULAH)

Administrative Officer-II

✓ Construction Engineer,  
CMU, NRSA,  
HYDERABAD.

Copy forwarded to:

1) Shri Doodram Singh, Tradesman 'B'  
2) " N. Subbaramaih, Tradesman 'B'

CC to for info. to

1) Shri N. Satyanarayana, Engr SF(C), CU, NRSA  
2) " A.R. Mather, Engr SE - Section Head (minit.), ADRAN,  
3) " M.Y. Sitaramudu, SE(C), CU NRSA  
4) " P. Venkateswarlu, EIC(7C)  
5) " Y.S. Kamakrishna, Engr SO(E)

  
CSE  
CVRD/3/897.

Added

Advo Cabs

भारत सरकार  
अंतरिक्ष विभाग  
उन्नत आंकड़ा संसाधन अनुसंधान संस्थान  
(अद्विन)



203, अकबर रोड, तारबंड  
मनोविज्ञान सनगर पोस्ट

सिंकंटरावाद - 500 009 भारत

प्राप्ति एक्सेस : 0425-2320 ADRIN IN तारा ADRIN  
प्राप्ति एक्सेस : 7754926 TO 7754929 फैक्स 040-7754978  
7750930

A-7  
-18-

GOVERNMENT OF INDIA  
DEPARTMENT OF SPACE

Advanced Data Processing Research Institute  
(ADDRIN)

203, AKBAR ROAD, TARBUND  
MANOVIKASNAGAR POST  
SECUNDERABAD - 500 009 INDIA  
Telex 0425-2320 ADRIN IN  
EPABX 7754926 TO 7754929  
7750930  
Telegram FAX 040-7754978

No.47.8/97

August 20, 1997

Shri B Doodhram Singh  
Tradesman 'B' (W/c) (Civil)  
CMU, ADRIN  
Secunderabad 500 009

UNDER CERTIFICATE OF POSTING

Forward to Sri B. Doodhram Singh  
A. S. T. 20.8.97  
S1 (NEIL)

Sir,

(THROUGH PROPER CHANNEL)

Sub: Test/Interview for the post of Tradesman 'B' (Civil) in the pay scale of  
Rs.1150-25-1500/-

With reference to your application dated 10.7.1997 against our Circular No.A.47.8 dated 3.7.97 for the post of Tradesman 'B' (Civil), you are hereby advised to appear for Written Test and interview on THURSDAY the September 04, 1997 at 0900 hours at the address mentioned above.

2. You are required to produce all the original certificates and testimonials in respect of your age, educational qualifications, experience, salary etc., while reporting for the test/interview.
3. The written test will cover the syllabus of ITI for a duration of two hours.
4. Those who qualified in the written test will be interviewed on the same day or 05th September, 1997.
5. In the event of selection, the candidates should move to Hyderabad immediately.

Yours faithfully,

ADMINISTRATIVE OFFICER II

Attested  
Advocates

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

..  
O.A.No.1236/97.

Date of decision: September 22, 1997.

Between:

B. Doodram Singh. .. Applicant.

And

1. The Registrar, ADRIN, Sick Village, Akbar Road, Tadbund, Secunderabad.
2. Construction Engineer, CMU, ADRIN-263, Akbar Road, Tadbund, Sick Village, Secunderabad.
3. The Chief Engineer, CED Headquarters, Department of Space, Antariksha Bhavan, BHEL Road, Bangalore. .. Respondents.

Counsel for the applicant: Sri K.G.Krishna Murthy.

Counsel for the respondents: Sri N.R.Devaraj.

Coram:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Ranga Rajan, Member (A))

..

K.G.Krishna Murty  
Heard Sri/ for the applicant. Sri W.S.Satyanarayana.

for Sri N.R.Deva Raj for the respondents.

This O.A., is filed for regularisation of services of the applicant as Tradesman 'B' (Civil) in the existing vacancy following the Circular No.3/2(1)/90-CED(H) dated 30.12.1991 with consequential benefits.

R

2

The applicant is said to be a Tradesman 'B' (Civil) employed intermittently against the work charged basis. His name ~~has been~~ <sup>Was</sup> sponsored by the Employment Exchange before he ~~Was~~ <sup>is</sup> being taken as Tradesman "B" against Work Charged ~~basis~~ <sup>basis</sup>. The applicant now requests for regularisation of his services as ~~a~~ <sup>✓</sup> Tradesman "B" as was done in the case of two other employees viz., Sri Reddy and Sri Subbaramayya.

We have gone through the material papers on record. We find that the applicant has not made any representation to the concerned Authority i.e., Respondent No.3. He may now, if so advised, submit a detailed representation to the Competent Authority in regard to his grievance. On receipt of such representation by the applicant within ~~in~~ two months from the date of receipt of a copy of this order, the same should be disposed of in accordance with law by the Respondent No.3.

With the above direction, the O.A., is disposed of at the admission stage itself. No costs.

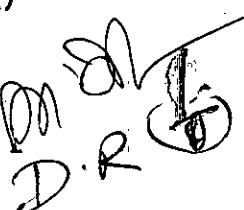
  
B.S.JAI PARAMESHWAR,

MEMBER (J)

22-9-97

  
R.RANGARAJAN,  
MEMBER (A)

Date: 22-9-197.  
-----  
Dictated in open Court.

  
D.R.

Copy to:-

1. The Registrar, ADRIN , Sick Village Akbar Road, Tadbund, Sec'bad.
2. The Construction Engineer, CMU ADRI N263, Akbar Road, Tadbund, Sikh Billage, Secunderabad.
3. The Chief Engineer, CED Headquarters, Department of Space, ~~and~~ Antariksha Bhavan, BHEL Road, Bangalore.
4. One Copy to Mr. K. G. Krishna Murthy, Advocate CAT. Hyd.
5. One Copy to Mr. N. R. Devraj. Sr. CAGSC. CAT. Hyd.
6. One Copy to The D.R(A).
7. One Duplicate Copy.

upr.

aff 6/10/97  
6

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD.

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 22-9-97

ORDER/JUDGMENT

~~M.A./R.A./C.A. NO.~~

in

O.A.NO. 1236/87

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

